

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT - II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-07-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : Real Value Promoters Pvt Ltd

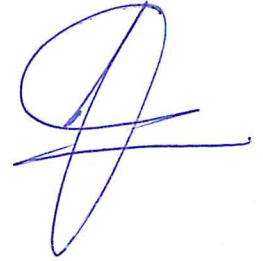
PETITION NUMBER : CP/IB/577/2020

APPLICATION NUMBER : a) IA(IBC)(PLAN)/3/2024  
b) IA(IBC)/1241(CHE)2024  
c) IA(IBC)/1134(CHE)2024

1) <sup>ARINASH KRISHNAN RAVI</sup>  
JERIN ASHER SOJAN

for

Grouped Board  
Director



2) Arun Kathak Mohan

3) A-G. Sathya



1.a. IA(IBC)(PLAN)/3/2024 IN CP/IB/577/2020

1.b. IA(IBC)/1241(CHE)/2024 IN CP/IB/577/2020

1.c. IA(IBC)/1134(CHE)/2024 IN CP/IB/577/2020

**ORDER**

Ld. Counsel Mr. Ganesan and Mr.A.G.Sathyanarayana for the RP. Ld. RP is present in person. Ld. Counsel Mr. Arun Karthick Mohan for Ammon Holdings Pvt Ltd.

Ld. Counsel Mr. Jerin Asher Sojan for the Suspended Directors sought two days time to file the objections to the resolution plan. This is the final opportunity.

Ld. Counsel for the objector in plan IA(IBC)(PLAN)/3/2024 and Applicant in Intervention IA(IBC)/1241(CHE)/2024 stated that they preferred an appeal before Hon'ble NCLAT numbered as Comp App (AT) (CH) (Ins) No. 228/2024 against the order of NCLT in IA(IBC)/2241 of 2023 and sought adjournment.

List the matters for **physical hearing on 11.07.2024.**

Sd/-

**RAVICHANDRAN RAMASAMY**  
Member (Technical)

phk

Sd/-

**JYOTI KUMAR TRIPATHI**  
Member (Judicial)